

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES. (SHRI MORARJI DESAI): A statement is attached. [See Appendix XV. Annexure No. 6.]

### कोरबा कोयला परियोजना

२३. श्री नवाबसिंह चौहान : क्या उत्पादन मंत्री यह बताने की कृपा करेंगे कि कोरबा कोयला परियोजना के सम्बन्ध में क्या प्रगति हुई है ?

†[KORBA COAL PROJECT

23. SHRI NAWAB SINGH CHAUHAN : Will the Minister for PRODUCTION be pleased to state the progress so far made in regard to the Korba coal project?]

उत्पादन उपमंत्री ( श्री सतीशचंद्र ) : अभी तक की गयी खोज के फलस्वरूप धरातल पर तीन खानें और भूगर्भ में एक खान खोलने की संभावना प्रतीत होती है। धरातल की एक प्रयोगात्मक खानें पर प्रारंभिक कार्य शुरू हो गया है और आशा है कि १९५७ के आरम्भ में इससे कोयला निकलने लगेगा। भूगर्भित खान पर भी शीघ्र ही कार्य शुरू होने वाला है और अप्रैल, १९५७ तक कोयले की तह तक पहुंच जाने की आशा है। कुछ महीनों बाद जब नये यंत्र आने शुरू हो जायेंगे, दो और खानों पर भी कार्य आरम्भ हो जायेगा।

रूसी विशेषज्ञों का एक दल देश में अभी आया है। ये विशेषज्ञ कोरबा क्षेत्र में कोयला निकालने के लिये भारतीय विशेषज्ञों द्वारा बनाई गई योजना का अध्ययन करेंगे और इस बारे में सलाह देंगे कि इस क्षेत्र में किस प्रकार जल्द से जल्द और कम खर्च करके कोयला निकाला जाये तथा किस प्रकार के यंत्र काम में लाये जायें।

†[THE DEPUTY MINISTER FOR PRODUCTION (SHRI SATISH CHANDRA) : As a result of the drilling so far done it is possible to plant for opening of three open cast mines and one underground mine. Preliminary work on a pilot quarry has begun and this is expected to go into production in early 1957. Work on the underground mine is also expected to be started very soon and according to

†English translation.

present expectation, the coal will be touched in April 1957. The work on the other two mines will also be taken in hand in a few months' time when the machinery, indented for, starts arriving.

A team of Russian Experts has just arrived in the country. The team will study the project report prepared by an Indian team for the mining of coal in Korba region and generally advise on the mining methods to be adopted for the speedy and ecomic working of the mines and the type of machiney to be used.]

STATEMENT REGARDING  
REPLY TO SUPPLEMENTARY  
QUESTION ON STARRED  
QUESTION NO. 150 ANSWERED  
ON THE 8TH MAY, 1956.

CHARTER RATE OF FLIGHTS OPERATED  
BY AIR INDIA INTERNATIONAL

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): Sir, with your permission I wish to correct an unfortunate error which occurred in my reply to a supplementary question arising out of Starred Question No. 150 for the 8th May 1956. The information given in course of the reply to Shri Govinda Reddy's supplementary question relating to cost of flights operated by Air India International that the charter rate usually yields 20 to 25 per cent. profit on the total cost is not correct. This percentage of profit is only on the out of pocket cost and not on the total cost. I deeply regret this error, and apologize to you, Sir, and to members of the Sabha.

LEAVE OF ABSENCE TO  
DR. RAGHUBIR SINH

MR. CHAIRMAN: I have to inform hon. Members that the following letter dated the 19th October, 1956, has been received from Dr. Raghubir Sinh :

"As I am going to the U.S.A. as a Member of the Indian Delegation to the United Nations General Assembly, I shall not be able to be present during the meetings of the fifteenth session of the Rajya Sabha. I, therefore, request, through you, that the House may be pleased to grant me leave of absence during all meetings of that session."

Is it the pleasure of the House that permission be granted to Dr. Raghbir Singh for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

## PAPERS LAID ON THE TABLE

### SUMMARY OF PROCEEDINGS OF THE FIFTH SESSION OF THE INDUSTRIAL COMMITTEE ON COAL MINING

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Summary of Proceedings of the Fifth Session of the Industrial Committee on Coal Mining held in New Delhi in August, 1956. [Placed in Library See No. S-467/56.]

### [REPORT OF THE PLANTATION INQUIRY COMMISSION (1956) ON COFFEE

### AMENDMENT TO THE COFFEE RULES 1955 STATEMENT OF RECEIPTS AND EXPENDITURE OF THE COIR-BOARD, ERNAKULAM

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission (1956) on Coffee. [Placed in Library. See No. S-472/56.]

I also beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2201 [15(14) Plant/55], dated

the 22nd September, 1956, publishing an amendment to the Coffee Rules, 1955. [Placed in Library. See No S-435/56.]

I also beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, a copy of the statement of receipts and expenditure of the Coir Board, Ernakulam, for the year 1954-55, together with a copy of letter No. OA6/12-337/55-56/240, dated the 3rd September, 1956 from the Comptroller, Travancore-Cochin. [Placed in Library. See No. S-486/56.]

### AMENDMENT TO THE WORKING JOURNALISTS WAGE BOARD RULES, 1956

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Ministry of Labour Notification S.R.O. No. 2136, dated the 17th September 1956, publishing an amendment to the Working Journalists Wage Board Rules 1956. [Placed in Library. See No. S-425/56.]

### AMENDMENTS TO THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications :—

- (i) Ministry of Rehabilitation Notification S.R.O. No. 2188/R. Amdt. VII, dated the 24th September 1956, publishing certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.